

Seventeenth Loksabha

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Title: Regarding independence of Judiciary

**SHRI MANISH TEWARI (ANANDPUR SAHIB):** Mr. Chairperson, Sir, the Law Minister of the country recently gave a statement saying that Supreme Court should not hear frivolous PILs and bail applications. He further went on to say that Supreme Court judges take too many vacations, and then questioned the process of appointments to the higher judiciary. It raises a very fundamental question, Mr. Chairperson. Does this Government believe in liberty? Does this Government believe in Article 21? Is this Government trying to orchestrate a confrontation with the judiciary? ... (*Interruptions*)